

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. IV

SERVICE TAX APPEAL No. 50514 of 2018 [DB]

(Arising out of Order in Original No. JOD-EXCUS-000-COM-0002-17-18 dated 20.04.2017 passed by Commissioner, Central Excise & Service Tax Commissioner Office (Jodhpur), Rajasthan)

M/s. Bhadoriya Enterprises **...Appellant**
Prop.Dalveer Singh Bhadauria, Kota , Rajasthan

Versus

**Commissioner, Central Excise &
Service Tax, Jodhpur (Rajasthan)** **....Respondent**

APPEARANCE:

None appeared for the appellant
Mr.Harshvardhan, Authorized Representative for the Respondent

CORAM :

HON'BLE DR.RACHNA GUPTA, MEMBER (JUDICIAL)
HON'BLE MR.P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/ Decision: **10/07/2023**

FINAL ORDER No. 50919/2023

DR.RACHNA GUPTA

Appellant herein had applied under Sabka Viswas (Legacy dispute Resolution) Scheme Rules, 2019. The impugned liability stands settled. Discharge Certificate has already been issued. The copy thereof is placed on record and duly acknowledged by the Department. Keeping in view the same and the intent of the aforesaid Scheme, the present appeal is hereby ordered to be dismissed as withdrawn.

[Order dictated & pronounced in the open Court]

(DR.RACHNA GUPTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)